

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-111
IB-2733(ND)/2019

IN THE MATTER OF:

Shailesh Kumar..
Vs.
VSR infratech Pvt.Ltd

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION
U/s 7 IBC code 2016

Order delivered on 16.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Piyush Singh, Ms. Aditya Parolia, Advocates
For the Respondent/CD : Mr. Mohit D Ram Advocate
For the Intervener :

ORDER

Counsels for both the sides are present. The matter pertains to the Home buyers. In the light of the submissions, the requirement of ordinance dated 28.12.2019 read with the order of the Hon'ble Supreme Court dated 19.01.2020 is not fulfilled. Therefore, the Application is deemed to be withdrawn. The same stands **dismissed as withdrawn**.

However, liberty is granted to the Petitioner to file fresh petition in compliance with the ordinance and the order of the Hon'ble Supreme Court along with the Application for condonation of delay within the time as prescribed in the Judgment.

In view of the above, the Petition is **dismissed as withdrawn**.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)